

Statement***Details of children rescued***

Sl. No.	States/UTs	Children Recovered
1.	Bihar	122
2.	Karnataka	65
3.	Madhya Pradesh	711
4.	Rajasthan	80
5.	Sikkim	193
6.	Uttarakhand	188
7.	Uttar Pradesh	855
8.	West Bengal	754
9.	Chandigarh	50
10.	Tripura	15
TOTAL		3033

Use of social media to spread hate campaign

649. DR. T .N. SEEMA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the knowledge of Government that a large number of tweets, facebook status updates, emails or blogs and whatsapp meassages are used to spread hate campaign in the country;

(b) if so, the details thereof and the reaction of Government thereto;

(c) the mechanism existing with Government to deal with the danger of high-tech rumour-mongering kind of internet-rumour-bombs which may lead to communal tension and fear among the common masses; and

(d) the steps taken by Government in coordination with the internet service providers and other such companies in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY) : (a) Yes Sir, instances of misuse of twitter, facebook, email, blogs and whatsapp to spread hate campaign in the country have come to the notice of the Government from time to time. Several incidents of

availability of inflammatory, harmful and hateful contents on various websites including social networking sites hosted outside the country were also brought to the notice of the Government.

(b) to (d) Government does not monitor or regulate content on social media networking sites. However, the Information Technology (Intermediary Guidelines) Rules 2011 under Section 79 of the Information Technology Act requires that the Intermediaries shall observe due diligence while discharging their duties and shall inform the users of Computer resources not to host, display, upload, modify, publish, transmit, update or share any information that is harmful, objectionable, affect minors and unlawful in any way.

An Advisory was issued on August 17, 2012 under Section 79 of Information Technology Act 2000 and Rules therein to all intermediaries asking them to take necessary action to disable inflammatory and hateful content hosted on their website on priority basis. Government is in regular dialog with intermediaries including social networking sites for effective disablement of such objectionable content. Further, Section 69A of the Information Technology Act 2000 empowers Government to block any information generated, transmitted, received, stored or hosted in any Computer Resource in the interest of sovereignty and integrity of India, defence of India, security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of any cognizable offence relating to the above. As per Section 69A of the Information Technology Act 2000 and the rules published there in, Government takes action, whenever sites/ URL pages with objectionable contents infringing any Law of the Country are brought to its notice by the law enforcement agencies or when Court issues direction to block any URL of websites.

Visa-on-arrival to Chinese tourists

650. DR. PRADEEP KUMAR BALMUCHU : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is planning to extend the Visa-on- Arrival programme to Chinese tourists also; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU) : (a) No Sir. At present Government of India has not planned to extend